

## ABOUT SCHOOL OF LAW

School of Law, is a part of CHRIST (Deemed to be University), Bangalore.

The parent University, a premier educational institution, is an academic fraternity dedicated to the motto of 'Excellence and Service' and has an already proven history of success in the field of education. CHRIST, formerly Christ College, has the rare distinction of being the first institution in Karnataka to be accredited by the National Assessment and Accreditation Council (NAAC), UGC, and currently has an A+ grade as accredited in 2022 for quality education. Located in a beautiful expansive campus of CHRIST, Bangalore, School of Law, CHRIST (Deemed to be University), Bangalore is an institute imparting world-class legal education not only to students from various parts of the country but also from the Middle East and Mauritius. The courses are approved by the Bar

Council of India.

## XV NATIONAL CONFERENCE, 2024-25

### Director

Fr. Thomas TV

### Chairperson

Dr. Jayadevan S Nair Dean, School  
of Law

### Co-Chairperson

Dr. Sapna S Associate Dean and  
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**CHRIST**  
(DEEMED TO BE UNIVERSITY)  
BANGALORE · INDIA

## SCHOOL OF LAW

*organizes*

**XV CONFERENCE  
ON  
EMERGING TRENDS AND FUTURE  
CHALLENGES IN COMPETITION LAW:  
NATIONAL AND INTERNATIONAL  
PERSPECTIVES**



**IN COLLABORATION WITH**



**A registered charitable trust.**

**15th-16th DEC, 2024**



## CONCEPT NOTE

Competition law aims to promote fair competition by preventing anti-competitive practices such as cartels and monopolies. It emphasizes that competition fosters efficiency, innovation, and lower prices. In the digital age, it's crucial to update these laws to tackle challenges posed by tech giants, including data control and algorithmic practices. Authorities are adapting antitrust regulations to address issues like self-preferencing and data exploitation, ensuring that competition law protects consumers effectively.

Recent trends in mergers and acquisitions (M&A) driven by globalization and digital transformation present regulatory challenges, including scrutiny for anti-competitive effects. Successful integration of M&A requires navigating cultural and operational complexities.

Modern competition law must adopt nuanced approaches and foster international cooperation. This includes distinguishing supply chain agreements from those among direct competitors and managing jurisdictional conflicts. Combating international cartels necessitates global collaboration for fair markets and innovation in a globalized economy.

# THEMES OF THE CONFERENCE

### SUB THEME I: CONSUMER PROTECTION AND COMPETITION LAW: ENSURING FAIR MARKET PRACTICES AND SAFEGUARDING CONSUMER RIGHTS

- Intersection of Consumer Protection and Competition Law in Promoting Equitable Market Practices
- Strengthening Legal Strategies to Combat Unfair Trade Practices, Deceptive Advertising and Price Fixing
- Enhancing Consumer Welfare Through Robust Competition Law Frameworks

### SUB THEME II: INNOVATIONS AND INTELLECTUAL PROPERTY: STRIKING THE RIGHT BALANCE WITH ANTITRUST REGULATION

- Approaches to Harmonizing Intellectual Property Rights with Competitive Market Practices
  - Analysis of Case Studies Where Antitrust Actions Influenced Innovation
- Role of Competition Law in Stimulating Innovation in the Technology Sector

### SUB THEME III: MERGERS AND ACQUISITIONS: RECENT TRENDS AND CHALLENGES

- Challenges and Jurisdictional Conflicts of Cross-Border Mergers and Acquisitions
- Impact of Recent High-Profile Mergers on Market Structure and Industry Competition
- The Role of Economic Analysis and Market Definition in Merger Assessments

### SUB THEME IV: ADAPTING COMPETITION LAW TO THE DIGITAL ERA: GLOBAL TRENDS

- Impact of Digital Platforms and Big-Tech Industry Regulation on Competition
- Antitrust Challenges of Algorithms and Artificial Intelligence in Competitive Markets
- Comparative Analysis of Competition Law Enforcement in Major Economies, including the US, EU, UK, Australia, and India

### SUB THEME V: MISCELLANEOUS

- Navigating the Intersection of Vertical and Horizontal Agreements in Defining Relevant Markets: Challenges and Opportunities in Modern Competition Law
- Cross-Border Challenges in Competition Law: Navigating Jurisdictional Conflicts and Harmonization Digital Competition Bill, 2024

## PAYMENT DETAILS

The Selected Abstracts would be informed regarding the mode of payment. Any queries should be addressed to: [slcuconference@law.christuniversity.in](mailto:slcuconference@law.christuniversity.in)

## METHOD OF SUBMISSION

All submissions for the conference have to be electronically mailed with the Subject Column as "Submission Abstract/Submission of Full Paper", as the case may be and bearing the names(s) of the authors(s) as the file names, only.

## IMPORTANT DATES

- September 9, 2024 - Call for Papers
- November 30, 2024 - Submission of Abstracts
- December 2, 2024 - Communication of Selected Abstracts
- December 7th - Registration and submission of payment details
- December 10th, 2024 - Submission of Full Papers
- December 15-16, 2024 - National Conference

## REGISTRATION FEES

- Student Single Author - 1200
- Student Co-Author - 2000
- Research Scholars, Academicians and Professionals: Single Author - 2000
- Research Scholars, Academicians and Professionals: Co-Author - 2500